

ITEM NO.1719

COURT NO.3

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6343/2021

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

DR. ANAND PRATAP SINGH & ORS.

Respondent(s)

(IA No. 194278/2022 - APPLICATION FOR SUBSTITUTION and IA No. 203128/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

WITH

C.A. No. 6344/2021 (III-A)

(FOR EXEMPTION FROM FILING O.T. ON IA 1/2017, FOR APPLICATION FOR SUBSTITUTION ON IA 194267/2022, FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 203132/2022)

Date : 19-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
[IN CHAMBERS]

For Appellant(s) Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Fateh Singh, Adv.

For Respondent(s) Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.
Mr. Sankalp Suman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No.6343/2021

Learned counsel for the appellants is granted four weeks' time to cure the defects.

I.A. Nos.194267 and 203132 of 2022 in C.A. No. 6344/2021

Application for substitution to bring on record the LRs. of deceased respondent nos.3 as well as the application for

condonation of delay in filing the substitution application are allowed.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(ANU BHALLA)
COURT MASTER (NSH)